

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No.209 – RST.App/7(AHM)2022
In
CP(IB) 835 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Shivani Sumit Jain Proprietor of S K Infra
V/s
Riddhi Corporate Services Ltd

.....Applicant

.....Respondent

Order delivered on: 20/09/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Narendra Jain, Adv.

For the Respondent : Mr. Amrish Gandhi, PCS a/w Mr. Ketan Parikh, Adv.

ORDER

Ld. Counsel Mr. Narendra Jain appears for the applicant.

Ld. PCS Mr. Amrish Gandhi appears along with Ld. Counsel Mr. Ketan Parikh for the respondent and submitted that he has already filed the reply to the application on 13.02.2023 vide inward diary No. D583.

However, Ld. Counsel for the applicant submitted that he has not been provided the copy of the same. Let copy of the reply be provided to the applicant within one week. Thereafter, rejoinder, if any, before the next date of hearing.

List for further consideration on 10.11.2023.

-SD-

SAMEER KAKAR
MEMBER (TECHNICAL)

-SD-

SHAMMI KHAN
MEMBER (JUDICIAL)